proceedings. to retain committal Let us be earnest about it. let us see that the magistrates really function Otherwise it is no use having this Apart from it the other rioceduie objection which I have to the present Ecovision is the duality of the procedure that has been introduced duality of procedure in respect of cases brought up by the police and in respect of complaints filed by a private I do not think there is any cıtızen justification whatsoever for this and I think this clause requires further reconsideration

FORCE-LANDING OF AIR INDIA INTERNATIONAL CONSTELLATION

SHPI V K DHAGE (Hyderabad)
Sir. I wish to make a submission
This morning Mr Mazumdar had
raised a question with regard to the
report on the tragic accident to the
Air India Constellation It was stated
that a statement would be made
I would like to know when that
statement is going to be made The
House is likely to rise at 5 PM

MR DEPUTY CHAIRMAN: He did not say that it will be made today Information has to be collected. After all the accident has occurred or the way to Djakarta

SHRI V K DHAGE We should know as to what Government has to say in the matter

MR DEPUTY CHAIRMAN Information has to be collected. At the earliest opportunity, as soon as they have collected the information the statement will be made.

SHRI R P N SINHA (Bihar). The latest information is that three persons have been recovered

MR DEPUTY CHAIRMAN The Government will give the information

Shri S MAHANTY (Orissa). In view of this information which has been given by my esteemed friend on the floor of the House, don't you think, Sir, it is incumbent on the hon Minister for Communications to come and make a statement?

MR. DEPUTY CHAIRMAN. They are waiting for fuller information At the earliest opportunity the statement will be made

SHRI JASPAT ROY KAPOOR (Uttar Pradesh) Sir, we are obliged to Mr Sinha for giving this happy news that at least two passengers have been saved.

 $\begin{array}{cccc} \text{SHRI} & S & N & \text{MAZUMDAR} & (\text{West} \\ \text{Bengal}) & \text{Three} \end{array}$

THE CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL. 1954—continued

SHRIS N DWIVEDY Mr Deputy Chairman I am grateful to Mr Mathur for accommodating me by cutting short his speech

[THE VICE-CHAIRMAN (SHRI V K DHAGE) in the Chair]

Fortunately for us and perhaps unfortunately for Dr Katju this Bill was not passed by both the Houses during his regime as the Home Minister I, therefore, venture to suggest that the whole question should be reconsidered I quite realise the anxiety of Dr Katju to get a measure of this kind passed being a lawyer of many years standing but the whole purpose of this Bill must be considered in the changed circumstances Since it was moved in the House and referred to the Joint Select Committee, some vital changes have occurred In the Parliament, we have decided that we would have a social ist c pattern of economy, the welfare State has now been extended to socialistic pattern and it is no longer the Police State as was visu alised by Dr Katju I would respectfully beg of the Government to consider whether, by bringing this amending Bill, they are going serve the purpose that we have

There is another aspect to this question As has been seen both from the discussions in the Select Committee and in both the Houses—both at the time of reference to the Select